

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6610 of 2006

Krushna Prasad Sahoo

....

Petitioner

*Mr.Gautam Misra, Senior Advocate,
Amicus Curiae*

-versus-

State of Odisha and others

....

Opposite Parties

*Mr.P.K. Muduli, A.G.A.,
Mr.Ashok Ku.Parija, Advocate General*

**CORAM:
THE CHIEF JUSTICE
JUSTICE A.K.MOHAPATRA**

**ORDER
06.11.2021**

Order No.

32. 1. A convenience note has been prepared by Mr. Gautam Misra, learned Senior Advocate and Amicus Curiae in the matter highlighting with specific areas, in which, steps are required to be taken by State including the alignment of the present Prison Rules with the 'Nelson Mandela Rules' brought out by the United Nation; compensation for unnatural deaths; steps to reduce the same through training and sensitization programmes, medical assistance and so on and so forth.

2. The learned Advocate General appearing for the State states that the Director General of Prisons, Odisha is expected to convene a meeting of experts shortly to discuss each of the issues and formulate an appropriate response and plan of action including devising a Standard Operating Procedure.

3. List on 18th December, 2021.

